## Reports, Accounts of various Banks, Insurance Corporations and Notifications of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI-PROSAD PAL): Madam, I lay on the Table—

- I. A copy (English and Hindi) of the Annual Report of the National Housing Bank, New Delhi, for the period ended the 30th June, 1993, under Section 42 of the National housing Bank Act, 1987. [Placed in Library. See No. LT-9231/96]
- II. A copy (in English and Hindi) of the Twenty-fifth Valuation Report of the Life Insurance Corporation of India as on 31st March, 1995, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No.LT-9178/96]
- III. A copy each (in English and Hin di) of the following Notifications of the Ministry of Finance (depart ment of Revenue), under Section 159 of the Customs Act, 1962, together with explanatory memoranda thereon:—
  - (1) GSR No. 43(E), dated the 22nd January, 1996, prohibiting the import from Nepal to India of goods which have been exported to Nepal from countries other than India.
  - (2) S.O. No. 937(E), dated the 28th November, 1995, laying down the rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
  - (3) S.O. No. 938(E), dated the 28th November, 1995, laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Exports.
  - (4) S.O. No. 997(E), dated the 27th December, 1995, laying down the

- rate of exchange or conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of Imports.
- (5) S.O. No. 998(E), dated the 27th December, 1995, laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of exports.
- (6). S.O. No. 75(E), dated the 30th January, 1996, laying down the rate of exchange for conversion of certain foreign currencies into Indian currency or viceversa fpr -. the purposes of assessment of Imports.
- (7). S.O. No. 76(E), dated the 30th January, 1996, laying down the rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment, of export [Placed in Library. For (1) to (7) See No.LT-9357/961
- (8) GSR No. 804(E), dated the 26th December, 1995, imposing antidumping duty on Bisenol-A, exported from Brazil and Russia into India at the rate of Rs. 10263/-per M.T. and Rs. 12,559/-per M.T. respectively.
- (9) GSR No. 821(E), dated the 29th December, 1995, exempting from the duty of customs leviable on certain goods.
- (10) GSR No. 822(E), dated the 29th December, 1995, exempting from the duty of customs on waste and scrap of primary cells, primary batteries and electric accumulators of specified kinds.
- (11) GSR No. 823(E), dated the 29th December, 1995, amending the certain notifications.
- (12) GSR No. 64(E), dated the 24th January, 1996, amending Notification No.59/95-Customs dated the 16th March, 1995.

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- (13) GSR No. 65(E), dated the 24th January, 1996, exempting from the duty of customs leviable to a certain extend, on food preparations meant for infant use on certain commodities.
- (14) GSR No. 66(E), dated the 24th January, 1996, exempting from the duty of Customs leviable to a certain extend, on certain goods.
- (15) GSR No. 33(E), dated the 17th January, 1996, amending Notification No.107/95-Customs dated the 2nd June, 1995.
- (16) GSR No. 34(E), dated the 17th January, 1996, amending Notification No. 107/95-Customs dated the 2nd June, 1995.
- (17) GSR No. 35(E), dated the 17th January, 1996, amending Notification No.260/95-Customs dated the 27th August, 1992.
- (18) GSR No. 99(E), dated the 1st March, 1995, amending Notification No.7/93-CUS (N.T.) dated the 25th January, 1993 [Placed in Library. For (8) to (18) See No. LT-9116/96)
- (19) GSR No. 766(E), dated the 29th November, 1995, amending the notification No. 17/95-Customs, dated the 16th March, 1995.
- (20) GSR No. 786(E), dated the 7th December, 1995, amending the notification No. 236/89-Customs, dated the 1st September, 1989.
- (21) GSR No.787(E), dated the 7th December, 1995, publishing the Customs Tarif-(determination of Origin of Goods under the Agreement on SAARC Preferential Trading Arrangement) Rules, 1995.
- (22) GSR No. 797(E), dated the 15th December, 1995, amending the notification Nos. 131/94 and 132/94-Customs, dated the 20th June, 1994.
- (23) GSR No. 802(E), dated the 19th December, 1995, amending the notification No.65/88-Customs, dated the 1st March, 1988.

(24) Ad-hoc Exemption Order 342/95, dated the 22nd December, 1995, regarding Import of Viscose Staple Fibre— Exemption from Customs duty.

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- (25) GSR No. 819(E), dated the 28th December, 1995, amending notification No. 257/92-Customs, dated the 12th August, 1992.
- (26) GSR No. 4(E), dated the 1st January, 1996, granting full exemption from payment of basic customs duty as well as additional duty of customs on machinery, equipments, instruments, components, spares raw materials, consumables, jigs and fixtures, dies, tools and accessories and computer software.
- (27) GSR No.5(E), dated the 1st Janu ary, 1996, amending the notifica tion No.110/86-Customs, dated the 17th February, 1986.
- (28) GSR No. 30(E), dated the 15th January, 1996, amending notification Nos.236/89-customs, dated the 1st September, 1989 and 165/95-Customs, Dated the 7th December, 1995.
- (29) GSR No.31(E), dated the 15th January, 1996, rescinding the notification No.84/95-Customs, dated the 1st April, 1995.
- (30) GSR No. 37(E), dated the 17th January, 1996, amending notification No.13/95-Customs, dated the 16th March, 1995.
- (31) GSR No. 807(E), dated the 26th December, 1995, prescribing facilities of existing Export Processing Zones to Surat Processing zone created at Surat.
- (32) GSR No.808(E), dated the 26th December, 1995, amending the duty schemes for 100% Export Oriented Units and the Export Processing Zone Units.
- (33) Ad-hoc Exemption Order No.4/96, dated the 8th January, 1996, regarding exemption from payment

of duty for DTA clearance of Old Computer Systems. [Placed in Library. For (19) to (33) See No. LT-9176/96]

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Message from

- (34) Ad-hoc Exemption Order No.299, dated the 13th November, 1995, regarding exemption from payment of Customs duty: Import of items necessary from state II of the National High Voltage direct current Project.
- (35) GSR No.106(E), dated the 28th February, 1996, regarding Industry Rate of drawback on export of Handloom Terry Towelling Cloth and Handloom Terry Towels, when dyed. [Placed in Library. For (34) and (35) See No. LT-9357/96]
- IV. A copy each (in english and Hindi) of the following Notification of the Ministry of Finance (Department of Economic Affairs), under sub-section (4) of Section 19 of the Banking Companies (Acquisition of Transfer Undertakings) Act, 1970:-
  - (1) Allahabad Bank, Calcutta Notification No. ADMN/5/3889 dated the 29th September, 1995, publishing the Allahabad Bank (Employee's) Pension Regulations, 1995.
  - (2) Central Bank, Bombay Notification No.CO/PRS/PENSION/95-96/278 dated the 29th September, 1995, publishing the Central Bank (Employees') Pension Regulations, 1995.
  - (3) Bank of Baroda Notification No. HO: OSR&R:A/5/6/864, dated the 29th April, 1995, publishing-the Bank of Baroda Officers Employees' (Acceptance of Jobs in Private Sector Retirement) concerns after (Amendment) Regulations, 1995, together with a corrigendum and a statement giving resorts for delay in laying the notification. [Placed in Library, for (1) to (3) See No. LT-9361 96]

A copy each (in English and Hindi) of the following Notifications of the Minstry of Finance (Department of Revenue), under-section (2) of section 38 of the Central.

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Excises and Salt Act, 1944, together with explanatory memoranda Notifications:-

- (1) GSR No. 772 (E) dated the 4th December, 1995, amending the Notification No. 116/85—Central Excises dated the 8th May, 1985.
- (2) Adhoc Exemption Order No. 35/ 16/95—CX, dated the 28th December, 1995, regarding Partial exemption from excise duty in respect of paper and paperboard manufactured in the Jogighopa factory of Ashok Paper Mill (Assam) Ltd. Guwahati by Sanghi Textile Processors Pvt. Ltd.
- (3). GSR No. 2(E) dated the 1st January, 1996, publishing the Central Excise (Amendment) Rules, 1996.
- (4) GSR No. 3(E) dated the 1st January, 1996, amending the Notification No. 64/95—Central Excises dated the 16th March, 1995.
- (5) GSR No. 12(E) dated the 9th January, 1996, amending the Notification No. 75/94—Central Excises dated the 29th March, 1994.
- (6) GSR No. 36(E) dated the 17th January, 1996, amending the Notification No. 8/95—Central Excises dated the 9th February, 1985. [Placed in Library. For (1) to (6) See No. LT-9175/96]
- (7) GSR No. 83(E) dated the 8th February, 1996, amending the Notification No. 266/67—Central Excises dated the.28th November, 1967.
- (8) GSR No. 87(E) dated the 13th February, 1995, prescribing the duplicate copy of the Bill of Entry generated on computers in the

- Delhi Commissionerate. [Placed in Library. For (7) and (8) *See* No. LT-9358/96]
- (9) GSR No. 803(E) dated the 21st December, 1995, prescribing the duplicate copy of the bill of entry generated on computers in the Delhi Commissionerate.
- (10) GSR No.809(E) dated the 26th December, 1995, waiving duty on Carbon dioxide for the period 1-3&994 to 11-4-1994.
- (11) GSR No.810(E) dated the 26th December, 1995, prescribing the duplicate copy of the Bill of entry generated on computers in the Delhi Commissionerate.
- (12) GSR No 817(E) dated the 27th December, 1995, amending the Notification No. 85/87—Central Excises dated the 1st March, 1987. [Placed in Library. For (9) to (12) See No.LT-9115/96]
- VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
  - GSR No.93 (E), dated the 16th February, 19%, publishing the Life Insurance Corporation of India (Staff) Second Amendment Rules, 1996.
  - (2) GSR No.94(E), dated the 16th February, 1996, publishing the Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Second Amendment Rules, 1996.
  - (3) GSR No.95(E), dated the 16th February, 1996, publishing the Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Second Amendment Rules, 1996.

- (4) GSR No.96(E). dated the 16th February, 1996, publishing the Life Insurance Corporation of India III Class and Class IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1996.
- (5). GSR No. 102(E), dated the 22nd February, 1996, publishing the Life Insurance Corporation of India Class HI and Class IV Employees (Revision of Terms and Conditions of Service) (Amendment) Rules, 1996. (Placed in Library. For(I) to (5) See No. LT-9180/96]
- VII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 25 of the Customs Act, 1962:—
  - Adhoc Exemption Order No.l, dated the 1st January, 1996, regarding exemption from payment of customs duty: Import of equipment required for setting up Modern Pork Processing Plant at Guwahati by Assam Livestock and Poulty Corporation Limited.
  - Adhoc Exemption Order Ne.20, dated the 19th January, 1996, regarding exemption from payment of customs duty: Import of components/raw materials for the manufacture<sup>^</sup> of CU-Ts 200-B contraceptive device by M/s AMB Corporation, Bombay for supply to the Ministry of Health and Family Welfare under the National Family Welfare Programme.
  - 3. Adhoc Exemption Order No.25, dated the 24th January, 1996, exempting the basic customs duty inexcess of 20% as well as the whole of additional duty leviable on import of RBD Palmolein by State Trading Corporation.

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- Adhoc Exemption Order No.30, dated the 1st February, 1996, exempting the basic customs duty as well as the whole of additional duty, leviable on import of components/raw materials for manufacture of Cu-Ts 200-B contraceptive devices. (Placed in Library. For (1) to (4) See No. LT-9357/96]
- VIII. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under subsection (4) of section "50 of the State Bank of India Act, 1955, together with a statement giving reasons for delay in laying the Notifications:—
  - Notification No. CDO/AMD-SPL-5328, dated the 23rd December, 1995, State Bank of India, Bombay, publishing the Imperial Bank of India Employees' Pension & Gurantee Fund Rules & Regulation (Amendment) 1995.
  - (2) Notification No. CDO/ADM-SPL-5329, dated the 23rd December, 1995, State Bank of India, Bombay, publishing the Sjate Bank of India Employees' Pension Fund Rules

(Amendment) Rules, 1995. [Placed in library. For (1) and (2) *See* No.LT.5359/96]

IX. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification S.O.No.139 (E), dated the 22nd February, 1996, publishing the General Insurance (Rationalisation and Revision of Pay Scales and other conditions of service of supervisory, Clerical and Subordinate Staff) (Amendment) Scheme, 1996, under sub-

-section (5) of section 17-A of the General Insurance Business (Nationalisation) Act,

- 1972. [Placed in Library. See No. LT-9181/96]
  - (x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985:—
  - GSR No. 25(E), dated the 12th January, 1996, publishing the Narcotic D.ugs and Psychotropic Substances (Amendment) Rules, 1996.
  - (2) GSR No. 39(E), dated the 12th January, 1996, making additions in the Schedule of Narcotic Drugs and Psychotropic Substances. Act, 1985 and thus declaring certain new substances as Psychotropic Substances.

[Placed in Library For (1) and (2) See No .LT-9117/96]

- (xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section 11 of section 45 of the Banking Regulation Act, 1949:—
- S.O. No. 1010(E), dated the 31st December 1995, publishing the Kashi Nath Seth Bank Limited (Amalgamation with State Bank of India) Scheme, 1995.
- (2) S.O. No. 1011(E), dated the 31st December, 1995, sanctioning the Kashi Nath Seth Bank Limited (Amalgamation with State Bank of India) Scheme, 1995 by the Central Government.

[Placed in Library. For (1) and (2) See No. LT-936096]

XII. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks for the year 1994-95, together with the Auditors Report on the Accounts.

[Placed in Library. See No. LT-942S96]

- (1) Rayalaseema Grameena Bank, Cuddapah (A.P.)
- (2) Sree Ananatha Grameena Bank, Anantapur (A.P.)
- (3) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan).
- (4) Koraput Panchabati Gramya Bank, Jeypore (Orissa).
- (5) Cuttack Gramya Bank, Cuttack (Orissa).
- (6) Bareilly Kshetriya Gramin Bank, Bareilly (U.P.).
- (7) Himachal Gramin Bank, Mandi (H.P.).
- (8) Lakhimi Gaonlia Bank, Golaghat (Assam).
- (9) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri (Maharashtra).
- (10) Champaran Kshetriya Gramin Bank, Motihari (Bihar).
- (11) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur (Bihar).
- (12) Ellaquai Dehati Bank, Srinagar (J & K).
- (13) Thar Aanchalik Gramin Bank Jodhpur (Rajasthan).
- (14) Surat Bharuch Gramin Bank, Bharuch (Gujarat).
- (15) Mayurakshi Gramin Bank, Birbhum (West Bengal).
- (16) Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat).
- (17)Yavatmal Gramin Bank, Yavatmal (Maharashtra)
- (18) Gorakhpur Kshetirya Gramin Bank, Gorakhpur (U.P.)
- (19) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara (Rajasthan).
- (20) Kanpur Kshetriya Gramin Bank, Kanpur (U.P.)
- (21) Bundelkhand Kshetriya Gramin Bank, Tikamgarh (M.P.)
- (22) Bundi Chittorgrah Kshetriya Gramin Bank, Bundi (Rajasthan)
- (23) Faridkot Bhatinda Kshetriya Gramin Bank, Bhatinda (Punjab)
- (24) Mallabhum Gramin Bank, Bankura (West Bengal).
- (25) Nainital Almora Kshetriya Gramin Bank, Nainital (U.P.)

- (26) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur (M.P).
- (27) Mithila Kshetriya Gramin Bank, Laheriasarai, Dharbhanga (Bihar).
- (28) Bolangir Anchalik Gramya Bank, Bolangir (Orissa).
- '29) Shivalik Kshetriya Gramin Bank, Hoshiarpur (Punjab).
- (30) Kakathiya Grameena Bank, Hanamkonda (A.P.)
- (31) Sravasthi Gramin Bank, Bahraich (UP.)
- (32) Rani Laxmibai Kshetriya Gramin Bank, Jhansi (U.P.)
- (33) Mahakaushal Kshetriya Gramin Bank, Narsinghpur (M.P.)
- (34) Nagaland Rural Bank, Kohima.
- (35) Banaskantha Mehsana Gramin Bank\* Patan (Gujarat)
- (36) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)
- (37) Golconda Grameena Bank, Dilsukhnagar, Hyderabd (A.P.)
- (38) Kanakadurga Grameena Bank, Gudivad (A.P.)
- traced in Library. For (2) to (38) *See* No. L.T.9182/96 to 9226/96 and also *see* L.T.No. 8428/95, 8433/95, 8439/95 8440/ 95 and 8612/95]
  - XIII. A copy each (in English and Hindi) of the following papers:—
  - (i) (a) Annual Accounts of the Securities and Exchange Board of India, for the year 1994-95, and the Auditors' Report thereon, under sub-section
    (4) of section 15 of Securities and Exchange Board of India Act, 1992.
    - (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above. (Placed in Library . See No. LT-8179/96]
    - (ii) Review by Government on the working of the Deposit Insurance and Credit Gurantee Corporation, Bombay, for the

year ended the 31st March, 1995. [Placed in Library. See No.LT-9177/96]

(iii) Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1995 [No. 6 of 1996—Union Government (Scientific Departments), under clause 1 of article 151 of the Constitution. [Placed in Library. See No.LT.9362/96]

राष्ट्रीय राजधानी क्षेत्र दिल्ली की दिल्ली नगर निगम की अधिक्रमण अवधि को बढ़ाने सम्बन्धी अधिसूचना

श्री एस.एस. अहलुवालिया : महोदया, में प्रो, एम. कामसन की ओर से दिल्ली नगर निगम अधिनियम, 1957 की धारा 490 की उपधारा (4) के अधीन 1-2-96 से प्रवृत्त अन्य छः माह की अतिरिक्त अवधि बढ़ाने को प्रकाशित करने वाली राष्ट्रीय राजधानी क्षेत्र दिल्ली की अधिसूचना आदेश सं. यू.-14011/160/89- दिल्ली, दिनांक 31 जनवरी, 1996 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हं।

[पुस्तकालय में रखी गई हैं। देखिए संख्या एल टी-9158/96]

## REPORTS OF THE DEPART MENT-RELATED PAR LIAMENTARY STANDING COMMITTEE ON COM MERCE

SHRI INDER KUMAR GUJRAL (Bihar): Madam, I present a copy each of the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Commerce:—

- (i) Twenty-third Report on Rubber: and
- (ii) Twenty-fourth Report on Marine Products.

## REPORTS OF THE STANDING COMMITTEE ON HUMAN RESOURCE DEVELOPMENT

श्री आई.जी. सनदी (कर्नाटक) : महोदया, मैं मानव संसाधन विकास संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूं।

- (1) मानव संसाधन विकास मंत्रालय, शिक्षा विभाग की अनुदान मांगों (1995-96) के संबंध में बाईसवे प्रतिवेदन में अन्तर्विष्ट सिफारिशों/ समुक्तियों पर सरकार द्वारा की गई कार्यवाही के संबंध में सैतीसवें प्रतिवेदन।
- (2) स्वास्थ्य और परिवार कल्याण मंत्रालय , स्वास्थ्य विभाग की अनुदान मांगों (१९९५-९६) के संबंध में उन्नीसवें प्रतिवेदन में अन्तर्विष्ट सिफारिशो/समुक्तियों पर सरकार द्वारा की गई कार्यवाही के संबंध में उड़तीसवां प्रतिवेदन।
- (3) स्वास्थ्य और परिवार कल्याण मंत्रालय, परिवार कल्याण विभाग की अनुदान मांगों (1995-96) के संबंध में बीसवें प्रतिवेदन में अन्तर्विष सिफारिशों/समक्तियों पर सरकार द्वारा की गई कार्यवाही के संबंध में उनतालीसवां प्रतिवेदन।

## रेल वैगन समिति का प्रतिवेदन

श्री के.रहमान खान (कर्नाटक) : महोदया, मैं रेल वैगनों की खरीद के संबंध में रेल वैगन समिति का प्रतिवेदन (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूं

श्री मोहम्मद सलीम (पश्चिमी बंगाल) : रेलवे वैगन कमेटी के ऊपर जब आप रिपोर्ट रखने जा रहे हैं तो रेल मंत्री जी जराध्यान रखिए ....(व्यवधान)